

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 1758/2018

New Delhi, this the 7<sup>th</sup> day of May, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Shri Jagminder, Age 39 years,  
Ex.Driver, DTC,  
S/o Shri Jai Pal,  
R/o VPO-Punjab Khore, Ladrawan Road,  
Delhi-110081.

.. Applicant

(By Advocate: Shri Sachin Chauhan)

Versus

1. Delhi Transport Corporation,  
Through its Chairman,  
DTC, I.P. Depot,  
New Delhi.
2. The Depot Manager,  
Delhi Transport Corporation,  
(Govt. of NCT of Delhi),  
Peera Garhi,  
New Delhi-110063. .. Respondents

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

Heard the learned counsel for the applicant.

2. The applicant, a Driver in the respondent – Delhi Transport Corporation, filed the O.A. aggrieved by the impugned Annexure A-1, Show Cause Notice dated 23.02.2018 and Annexure A-2, Termination Order dated 06.03.2018.

3. It is submitted that the applicant made an Appeal against the impugned Termination Order vide Annexure A-3 dated 03.04.2018. However, the respondents have not passed any orders thereon till date.

4. In the circumstances and in view of pendency of the Appeal against the impugned Termination Order, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to consider Annexure A-3 Appeal dated 03.04.2018 of the applicant and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 60 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

**(NITA CHOWDHURY)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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